

Industrial Development of Punjab

2135. { Shri Hem Raj:
Sardar Iqbal Singh:
Shri A. M. Tariq:
Shri D. C. Sharma:

Will the Minister of Commerce and Industry be pleased to refer to Unstarred Question No. 908 dated the 4th March, 1961 and state:

(a) whether the report of the National Council of Applied Economic Research on the development of Industries in the Punjab has been finalised;

(b) whether a copy of the report has been received by the Central Government; and

(c) if so, will a copy of it be laid on the Table?

The Minister of Industry (Shri Manubhai Shah): (a) The Punjab Government have reported that the survey report on the development of industries in the Punjab has been finalised. But it is still in manuscript and is expected to be released shortly.

(b) No, Sir.

(c) Copies will be made available in the Library of the House.

Trade with Tibet

2136. **Shri Hem Raj:** Will the Prime Minister be pleased to state:

(a) the facilities offered by the Chinese Government to such Indian traders as intend visiting Tibet in 1961; and

(b) the number of Indian traders who went to Tibet during the years 1958, 1959 and 1960 with the number and names of the States of India from which they hailed?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) As far as Government are aware there are not many faci-

ilities offered to our visiting traders in Tibet. They are allowed to go there for trade, and are subjected to numerous restrictive measures. Some of these are listed in the official correspondence with the Chinese Government (Vide White Papers on India-China relations).

(b) The required information is as follows:

	1958	1959	1960
Jammu & Kashmir	458	334	122
Punjab	168	100	94
Himachal Pradesh	221	517	133
Uttar Pradesh	1854	1796	1839
West Bengal	27		7
North East Frontier Agency	1636	16	13
Sikkim Protectorate	535	354	179
	4899	3117	2387

Amendment to Workmen's Compensation Act

2137. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) the reasons for the delay in introducing legislation for amending the fourth schedule providing for higher rate of compensation payable under the Workmen's Compensation Act; and

(c) when it is likely to be introduced?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The main proposals for amendment relate to increasing the rates of compensation, replacing the lumpsum payments by periodic payments and increasing the wage limit for coverage from Rs. 400 to Rs. 500 p.m. These proposals involve revision of the Act and the needful is being done.